IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE THIRTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

I.A. No. 1 OF 2025
IN/AND
WRIT APPEAL NO: 1238 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 20.03.2024 in W.P.No.6023 of 2011 on the file of the High Court.

Between:

1. K. Murali Krishna (since died on 30.01.2011 as per his LR)
2. K. Sowjanya W/o. Late K. Murali Krishna, aged about 35 years, R/o. C/o. B. Rama Rao, Vallabhi Village and Post, Mudigonda (Mandal), Khammam District.

   (Note: IA No.1 of 2012, Dt: 20.03.2024 LR Petition was ordered, the same is reflected in the 2nd Page of the Final Order)

...APPELLANT/PETITIONER

AND

1. Union of India, Rep by its. Deputy Inspector General, Central Industrial Security Force, South Zone Head Quarters, Beasant Nagar, Chennai-90, Tamil Nadu State.
2. The Commandant, Central Industrial Security Force, R.S.T.P.S. Ramagundam.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 5 of the Limitation Act praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to may be pleased to condone the delay of (562) days in filing of Writ Appeal against the Order passed in WP No.6023 of 2011, Dt. 20.03.2024 in the interest of justice.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order in Lr.No.V-11014/06/Disc/SZ/2009/3361, Dt. 11.06.2010 which was confirmed in the Final Order No.V-15014/RSTPS(R)/AD-IV/KMK/MAJ-02/09/1613, Dt. 21.10.2009 pending disposal of the main Writ Appeal in the interest of justice.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order passed in WP No.6023 of 2011, Dt. 20.03.2024 pending disposal of the Writ Appeal in the interest of justice.

Counsel for the Appellant: SRI K. SUDHAKAR REDDY

Counsel for the Respondents: SRI N. BHUJANGA RAO,
DEPUTY SOLICITOR GENERAL OF INDIA

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2025

in/and

WRIT APPEAL No.1238 of 2025

JUDGMENT:

Learned counsel Sri K.Sudhakar Reddy appears for appellant No.2.

Sri N.Bhujanga Rao, learned Deputy Solicitor General of India, appears for the respondents.

2. Heard learned counsel for the parties.

3. The appeal suffers from a delay of 562 days. The only explanation in the delay condonation application is at paragraph 3, which is extracted hereunder:

> "I respectfully submit that, I am a widow and coming from a poor family background and I am not aware of legal proceedings that to my husband was suspended on 11.06.2010 and thereafter died on 30.01.2011, I am unable to run my family without any source of income. I could not take a decision immediately and contact my counsel Sri K.Sudhakar Reddy for filing of appeal against the learned Single Judge order passed in W.P.No.6023 of 2011, dt.20.03.2024. In this connection there is a delay in

filing writ appeal against the said order. The said delay is neither wilful nor wanton but circumstances explained above."

4. The impugned judgment has been passed on 20.03.2024. The explanation furnished relates back to the death of the employee in January 2011. Such inordinate unexplained delay, therefore, cannot be condoned.

5. The interlocutory application seeking condonation of delay is, therefore, dismissed. Consequently, the appeal is also dismissed.

SD/-A.V.S. PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI K. SUDHAKAR REDDY, Advocate [OPUC]
2. One CC to SRI N. BHUJANGA RAO, Deputy Solicitor General of India [OPUC]
3. Two CD Copies

MP
LS

HIGH COURT

DATED:13/11/2025



JUDGMENT

I.A. No.1 OF 2025
IN/AND
WA.No.1238 OF 2025

DISMISSING THE I.A. & WRIT APPEAL
WITHOUT COSTS

(5)
kpw
20/11/25